

(b) if so, whether the Japanese expert has since submitted his report to Government; and

(c) the findings of the report and whether these have been accepted by Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI):

(a) A Japanese expert, Mr. Yoshiaki Toda, of the Bank of Japan was invited by the Reserve Bank of India to study export credit problems and make suggestions for improvements in the same.

(b) Mr. Toda submitted his report to the Reserve Bank of India in November, 1968. This has since been published by the Reserve Bank of India in their monthly Bulletin for February, 1969.

(c) Mr. Toda's report was submitted to the Reserve Bank of India and not to the Government, and it is for the Reserve Bank of India to consider the suggestions initially. Action in respect of some recommendations has already been taken by the Reserve Bank of India and the other agencies concerned. A statement indicating the main recommendations made by Mr. Toda and the present position in regard to them is attached. [See Appendix LXVIII, Annexure No. 28.]

SUSPENSION OF DELHI DOCTORS

376. SARDAR RAM SINGH: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether one of the demands of the striking doctors of Delhi was to reinstate the doctors who had been suspended as a sequel to findings of the enquiry into the death of Delhi student nurses;

(b) whether Government have accepted this demand; and

(c) if so, what was the justification for the reinstatement?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) No.

(c) Does not arise.

STATE LOTTERIES

377. SARDAR RAM SINGH:

SHRI S. A. KHAJA MOHI-DEEN:

Will the Minister of FINANCE be pleased to state:

(a) whether the winners of State Lotteries are required to pay wealth-tax and income-tax; and

(b) if so, whether any decision in this regard has been taken by Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) Under Section 10(3) of the Income-tax Act, 1961, receipts which are of casual and non-recurring nature are exempt from Income-tax, unless they are:

(a) Capital Gains, chargeable under Section 45;

(b) Receipts arising from business or the exercise of a profession or occupation; or

(c) Receipts by way of addition to the remuneration of an employee.

The prize money received in State Lotteries is therefore not liable to income-tax.

2. Wealth-tax is, however, chargeable on the unspent portion of the prize money and the value of the assets acquired therefrom, as on the valuation date.